

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †156**

**TO BE ANSWERED ON THE 11<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 20, 1940  
(SAKA)**

**COMMUNAL VIOLENCE**

**†156. SHRI JUGAL KISHORE:  
SHRI GAURAV GOGOI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware that communal violence has risen by 28% from 2014 to 2017;**

**(b) if so, the details thereof and the reasons therefor;**

**(c) the special measures taken by the Government to tackle and mitigate communal violence;**

**(d) whether the Government has taken specific action in the five States that have contributed the most to communal violence statistics i.e. Uttar Pradesh, Maharashtra, Madhya Pradesh, Rajasthan and Karnataka and if so, the details thereof; and**

**(e) the efforts being made to check communal violence/tension including communal tension that may arise due to polarizing statements made by politicians in the country?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (e): “Public Order” and “Police” are State subjects as per the provisions of the Constitution. The responsibility of dealing with offences including communal violence / polarizing statements primarily rests with the respective State Governments. There are adequate provisions under the Indian Penal Code and the Criminal Procedure Code to enoff State Governments to deal with such matters.**

**As per available information, State-wise details of the number of communal incidents reported in the country including the States of Uttar Pradesh, Maharashtra, Madhya Pradesh, Rajasthan and Karnataka, during the years 2014, 2015, 2016 and 2017 are enclosed at Annexure.**

**To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, advisories etc. from time to time on matters having bearing on communal harmony. On the requests of the States/Union Territories, Central Government sends Central Armed Police Forces, including the composite Rapid Action Force, created specially to deal with such situations to assist the States/UTs.**

**The Central Government issued revised Communal Harmony Guidelines, which, inter-alia, lay down standard operating procedures to deal with the situations arising out of communal violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt potential communal violence. These guidelines are reiterated from time to time, particularly prior to various festivals, with the objective of sensitization of States/UTs.**

\*\*\*\*\*

**STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 156 FOR 11.12.2018 SHOWING NUMBER OF COMMUNAL INCIDENTS DURING THE YEARS 2014, 2015, 2016 and 2017.**

States/UTs	Communal Incidents			
	2014	2015	2016	2017
A & N Islands	0	0	0	0
Andhra Pradesh	5	4	1	1
Arunachal Pradesh	0	0	0	0
Assam	1	3	12	16
Bihar	61	71	65	85
Chandigarh	0	0	0	0
Chhattisgarh	0	2	2	0
Delhi	7	5	7	3
D & N Haveli	0	0	0	0
Daman & Diu	0	0	0	0
Goa	0	0	0	0
Gujarat	74	55	53	50
Haryana	4	3	2	4
Himachal Pradesh	0	1	2	1
J & K	0	4	10	8
Jharkhand	10	28	24	49
Karnataka	73	105	101	100
Kerala	4	3	6	12
Lakshadweep	0	0	0	0
Madhya Pradesh	56	92	57	60
Maharashtra	97	105	68	46
Manipur	0	0	7	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	3	0	4	4
Puducherry	0	0	0	0
Punjab	0	0	1	1
Rajasthan	72	65	63	91
Sikkim	0	0	0	0
Tamil Nadu	15	3	8	11
Telangana	5	11	8	19
Tripura	0	0	1	1
Uttar Pradesh	133	155	162	195
Uttarakhand	8	9	7	7
West Bengal	16	27	32	58
<b>Total</b>	<b>644</b>	<b>751</b>	<b>703</b>	<b>822</b>

-----